

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

IA 224/2023 in C.P. (IB)/918(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA V/s SHRI**
VIJAY BIYANI (PERSONAL GUARANTOR
OF M/S ISKRUPA MALL MANAGEMENT
COMPANY PRIVATE LIMITED

Section 95(1), 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 224/2023 in C.P. (IB)/918(MB)2022

- 1) Mr. Rakesh Gupta, Ld. Counsel for the Resolution Professional is present.
- 2) Ld. Counsel for the Resolution Professional submits that the matter is wrongly on Board today as the same is already ordered to be listed on Board on 15.04.2024, for further consideration and hearing.
- 3) In the meantime, Parties are at liberty to complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)